

Name of the corporate debtor: Meenakshi Energy Limited; Date of commencement of CIRP: November 07, 2019; List of creditors as on: December 30, 2020

List of operational creditors (Employees)

(Amount in ₹)

S.No.	Name of the Creditor	Identification No.	Details of Claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
			Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Devi Trading & Holding Private Limited		21-11-2019	1,59,56,12,810	1,21,49,12,810		0	No	3.30%	0	0	38,07,00,000	0	
2	India Power Corporation Limited		21-11-2019	80,62,99,45,070	1,66,17,83,469		0	Yes	0	1,28,20,16,594	0	78,96,81,61,601	0	INR 1,28,20,16,594 of the admitted claims pertaining IPCL are contingent upon the outcome of the proceedings ongoing at the National Company Law Tribunal, Hyderabad Bench, in relation to the conversion of such amounts into equity shares of the Corporate Debtor. The claim

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															amount rejected pertains to claim for the equity holding in Meenakshi Energy Limited. As equity does not form part of Financial Debt as per Section 5 (8) of the Insolvency and Bankruptcy Code, 2016, ('IBC') the amount has been rejected. IPCL has been admitted as a Financial Creditor Related Party as per Section 5 (24) of IBC and basis the provisions of Section 21 of IBC

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															a Financial Creditor Related Party shall not have any right of representation, participation or voting in a meeting of the committee of creditors.